



CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
 Hon'ble Mr. P.M. Joshi .. Judicial Member

14/04/1988

Heard learned advocates Mr. D.F. Amina and Mr. N.S. Shevde for the applicant and respondents respectively. The petitioner was offered appointment on 7.10.1980 but according to the learned advocate for the petitioner, after working for some time, on account of his being sick, he discontinued from service. Thereafter, he made representation and according to the learned advocate a decision was taken by the minute at Annexure A-2 to appoint the petitioner as and when any vacancy arises. Learned advocate for the applicant requests that the case be admitted and the respondent be asked to implement this decision. It is not clear that the petitioner has any right for the appointment he has sought. Such rights as he had in 1980 cannot be pursued after lapse of so many years. This Tribunal has no jurisdiction regarding condonation of delay of such extent. The representation that the petitioner had made has not yielded any direct decision. Annexure A-2 has no date and may be only a minute which is internal communication by Railway department and no communication was given to the petitioner has not been proved. Such minute cannot be pursued as a matter of cause in the forum of this Tribunal which has no jurisdiction. With this observation, the petition is dismissed at the stage of admission.

P. H. Trivedi
 (P H Trivedi)
 Vice Chairman

P. M. Joshi
 (P M Joshi)
 Judicial Member

*Mogera